COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 89 OF 2017 & IA NO. 231, 592, 948, 949 OF 2017</u>

Dated: 8th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Lanco Kondapalli Power Ltd.Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree

Ms. Soumya Prakash

Counsel for the Respondent(s) : Mr. P. V. Dinesh

Ms. Arushi Singh for R-1 Mr. Venkita Subramaniam

T.R. for R-2

<u>ORDER</u>

I.A. No. 592 of 2017 (Appln. for condonation of delay in filing reply) is allowed and reply is taken on record. Application is disposed of.

I.A. Nos. 948 and 949 of 2017 (Applns. for condonation of delay in filing rejoinder) are allowed and rejoinders are taken on record. Applications are disposed of.

It is represented that pleadings are complete.

List the matter for hearing on 30.01.2018.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson